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SAMEER VERSUS STATE

FIR No. - 238/2019
PS - Neb Sarai.
U/sec. - 376/506 IPC

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Rajesh Kumar Singh, counsel for applicant/accused.

This is 2nd application filed on behalf of the applicant/
accused for grant of regular bail under Section 439 Cr.P.C.


Matter has been heard through video conferencing via Cisco Webex.

Reply received.

Heard.

In view of the directions issued by the Hon'ble High
Court of Delhi dated 24.09.2019, issue notice to the prosecutrix
through IO with a direction that IO shall make arrangement for the
presence of the prosecutrix either in person or through video
conferencing for adjourned date.

Put up for further consideration on 03.06.2020.


(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

OM SHIVA @ KALU VERSUS STATE

4

FIR No. - 364/2008
PS - Sangam Vihar.
U/sec. - 302/216/34 IPC

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Nitin Rai Sharma, counsel for applicant/accused.

This is an application filed on behalf of the applicant/
accused for grant of interim bail under Section 439 Cr.P.C.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

Heard.

At request of the learned counsel for the applicant/ accused,
he sought time to file some affidavits.

At request, put up for further proceedings on 30.05.2020.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

HITESH SHARMA & ORS. VERSUS STATE

5

FIR No. - 339/2017
PS - Sangam Vihar.
U/sec. - 323/342/363/376/370 IPC & 6 POCSO Act.

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Karuna Nidhar, LAC for applicants/accused.

Matter has been heard through video conferencing via Cisco Webex.

This is 3rd application filed on behalf of the applicant/
accused for grant of bail under Section 439 Cr.P.C.

Reply not received.

Heard.

In view of the directions issued by the Hon'ble High
Court of Delhi dated 24.09.2019, issue notice to the prosecutrix
through IO with a direction that IO shall make arrangement for the
presence of the prosecutrix either in person or through video
conferencing for adjourned date.

Put up for further consideration on 05.06.2020.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

6

SUSHIL KUMAR VERSUS STATE

FIR No. - 161/19
PS - Tigri
U/sec. - 308/34 IPC

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Udaipal Choudhary, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

This is an application filed on behalf of the applicant/
accused for grant of anticipatory bail under Section 438 Cr.P.C.

Reply received.

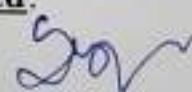
Heard.

Record perused.

Accordingly, issue notice to the IO to file further report
in the matter for adjourned date. Copy of MLC be also placed on
record on the next date of hearing.

Put up for further consideration on **06.06.2020**.

Till then, applicant/ accused be not arrested.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

JAI SINGH @ JACKY VERSUS STATE

FIR No. - 53/2020
PS - Sangam Vihar.
U/sec. - 308/34 IPC

7

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Jai Singh, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

This is an application filed on behalf of the applicant/
accused for grant of anticipatory bail under Section 438 Cr.P.C.

Reply received.

Heard.

**Issue notice to the IO to file copy of MLC and mention
whether the injured has been discharged from the hospital or not for
adjourned date.**

Put up for consideration on **03.06.2020.**



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

(8)

RAHUL GUPTA VERSUS STATE

FIR No. - 0074/2020
PS - Sangam Vihar.
U/sec. - 363/376 IPC & 6 POCSO Act.

28.05.2020

Present -

Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
IO/WSI Kamlesh Meena along with prosecutrix/ complainant
present in person through video conferencing.
Sh.Sanjay Sharma, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

This is an application filed on behalf of the applicant/ accused for
grant of bail under Section 439 Cr.P.C.

Reply received.

Heard.

It is submitted by the Addl. PP for the state under instructions
from the IO that RFSL is still awaited and Ossification Test could not be
conducted on account of Lockdown.

At this stage, the learned counsel for the applicant wants to
withdraw the present application.

In these circumstances, the said application is dismissed as
withdrawn.

Accordingly, the said application is disposed of.

Copy of this order be given dasti.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

ANKIT @ GOLU VERSUS STATE

9

FIR No. - 471/16
PS - Ambedkar Nagar.
U/sec. - 365/302/201/120B IPC

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Hemant Sharma, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

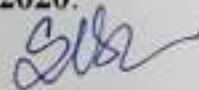
This is an application filed on behalf of the applicant/
accused for grant of interim bail under Section 439 Cr.P.C.

Heard.

Good Conduct Report received from concerned Jail
Superintendent. Reply of the IO has also been received.

Accordingly, issue notice to the IO to file report regarding
previous involvement of the accused, if any, for adjourned date.

Put up for further consideration on 01.06.2020.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

SOURABH KUMAR VERSUS STATE

16

FIR No. - 233/2019

PS - Maidan Garhi.

U/sec. - 354/342/363/376 IPC & 4/8 POCSO Act.

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.

Sh.Rajeev Upadhyay, counsel for applicant/accused.

IO/WSI Sunita Mann along with Prosecutrix/Complainant
present in person through video conferencing i.e. WhatsApp
No.9810380182.

Matter has been heard through video conferencing via Cisco Webex.

This is an application filed on behalf of the applicant/
accused for grant of bail under Section 439 Cr.P.C.

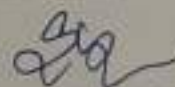
Reply received.

Heard.

It is submitted by the counsel for the applicant/ accused that
supplementary charge sheet has been filed.

In these circumstances, case is adjourned for **20.06.2020**.

Trial Court Record (TCR) be summoned for adjourned date.



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

AJEET DEVNATH VERSUS STATE

FIR No. - 83/2020
PS - Sangam Vihar.
U/sec. - 326/354D/506 IPC

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Girish Kumar, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

Reply received.

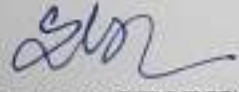
Heard.

It is submitted by the counsel for the applicant/ accused that the present matter is covered within the guidelines issued by the Hon'ble High Court of Delhi vide minutes of the meetings dated 18.05.2020.

Accordingly, issue notice to the IO regarding previous involvement of the accused for adjourned date. Notice be also issued to the concerned Jail Superintendent regarding Certificate of Good Conduct of the accused for adjourned date.

Put up for further consideration on **01.06.2020**.

Copy of this order be uploaded on the website of the District Court for information.


(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020

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AMAN SINGH VERSUS STATE

FIR No. - 86/19
PS - Ambedkar Nagar.
U/sec. - 376/354/506 IPC & 6/10/21 POCSO Act.

28.05.2020

Present - Sh. R.K.Gurjar, Addl.PP for the State present
through video conferencing.
Sh.Anil Kumar Jha, counsel for applicant/accused.

Matter has been heard through video conferencing via Cisco Webex.

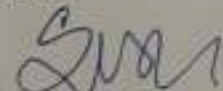
This is a matter under Section 376/354/506 IPC & 6/10/21
POCSO Act.

Reply received.

Heard.

In view of the directions issued by the Hon'ble High
Court of Delhi dated 24.09.2019, issue notice to the prosecutrix
through IO with a direction that IO shall make arrangement for the
presence of the prosecutrix either in person or through video
conferencing for adjourned date.

Put up for further consideration on **08.06.2020.**



(SANJEEV KUMAR SINGH)
ADDITIONAL SESSIONS JUDGE/
SOUTH DISTRICT/SAKET COURTS
(ON DUTY)/28.05.2020